

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 04**  
**(IB)-83(PB)/2022**

**IN THE MATTER OF:**

IDBI Trusteeship Services Ltd ... Applicant/Petitioner  
Vs  
Manoj Gaur ... Respondent

**Order under Section 95(1) of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 05.06.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Petitioner : Mr. S. Niranjan Reddy, Sr. Adv. Mr. Shantanu Sagar,  
Mr. Shashwat Anand, Mr. Prabhat Ranjan Rai, Mr.  
Gunjesh Ranjan, Mr. Akhila Palem, Mr. Gunjesh  
Ranjan Advs. for petitioner  
For Respondent : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Megha  
Sharma, Advs for PG  
For the RP : Mr. Spandan Biswal, Mr. Kaustubh Rai, Advs.

**ORDER**

**IA-2972/2024**

Ld. Sr. Counsel Mr. S. Niranjan Reddy for the applicant appeared through VC.

This is an application filed to bring on record the additional document for which an objection has been raised by the Ld. Counsel Mr. Abhishek Anand appearing for the Respondent.

Ld. Counsel Mr. Abhishek Anand also submitted that he has filed a reply to the report filed by the RP.

At the request, list the matter for filing of objections and further consideration **on 24.07.2024.**

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**